

- 3) It is submitted that the Applicant made all hard attempts to recover documents/information but there is no response till date from R-4 and R-5. The applicant met with the police authorities, handed over letters to them including order of this Tribunal dated 07.09.2023 directing the Police Authorities to provide protection and ensure possession, sent mails to them, had telephonic calls being R-6 to R-8, visited the factory premises at two occasions but possession was not given and the guards and other persons in the building put life threat to the team IRP and turnoff the order of the Tribunal placed at the main gate of factory.
- 4) Applicant further submits that the Respondent Nos 6 to 8 being Police Authorities having full knowledge of all the incidence and perusal of the previous orders and the provisions of the Insolvency and Bankruptcy Code did not co-operate the IRP to provide Police protection, hence, failed to protect the law of land in connivance with the respondent No 1 to 5 and tried to manipulate the aspects.
- 5) In that view of the matter, Registry is hereby directed to issue Notice to Respondent Nos. 6 to 8 to provide all the necessary co-operation and assistance to takeover the control of the Corporate Debtor and the assets/records/effects from the Respondent Nos. 2 to 5.
- 6) In the meanwhile, Respondent No. 1 is hereby directed to apprise the Bench as to how and in what manner they are the legal occupant of the property of the Corporate Debtor.

- 7) Applicant herein shall serve a copy of the present Interlocutory Application upon all the Respondents, forthwith, if not served earlier. Thereafter, Respondent Nos. 1 to 5 shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 8) Stand over to 29.07.2024, for further consideration and hearing. Respondent Nos. 1 to 5 are directed to remain present, in person, in the Court on the next date of hearing.
- 9) Applicant herein shall serve a copy of this Order upon the Respondent Nos. 1 to 8 for their compliance.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**